

**Shri Anil K. Chanda:** If it were legally possible, I am sure the State Government would have taken possession of the land.

**Shri Thimmatah:** Since the inception of the scheme, may I know whether the Government has got any idea as to how many slums have actually been cleared out?

**Mr. Speaker:** In Bangalore? All over, I am not going to allow.

**Shri Keshava:** Is the Government aware of the fact that out of a population of ten lakhs, 1½ lakhs are living in the slums?

**Shri Anil K. Chanda:** According to the estimate of the Government, there are 93 slums in Bangalore and clearance of seven of these slums has been sanctioned.

#### Samadhi of Mahatma Gandhi

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7. { **Shri D. C. Sharma:**  
**Shri Pangarkar:**

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 33 on the 16th November, 1959 and state the progress made in the construction of the Samadhi of Mahatma Gandhi at Raj Ghat?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** Tenders for the work of pile foundations have been received and are under consideration.

**Shri D. C. Sharma:** What step is the Government taking to speed up the construction of the Samadhi which has been long over-due?

**Shri Anil K. Chanda:** It is a work of a monumental nature. The first phase alone will take about four years. We are doing everything possible to expedite the beginning of the work.

**Shri Pangarkar:** May I know whether it is a fact that several hair-cracks have appeared in the Samadhi of Mahatma Gandhi at Rajghat in Delhi and, if so, the steps

taken by the Government to remove them?

**Shri Anil K. Chanda:** At present there are no hair-cracks on the Samadhi.

**Shri D. C. Sharma:** How long will it take the Government to sanction the tender, what will be the time between the sanction of the tender and the commencement of construction and between commencement of the construction and completion?

**Shri Anil K. Chanda:** Tenders for the pile foundations have been received and scrutinised. I think the tenders would be sanctioned within the course of the next three or four days. The work can commence about two months after the contract has been signed. The first phase of the work is estimated to take about four years.

#### Bengal-Nagpur Cotton Mills, Rajnandgaon

\*8. **Shri Vidya Charan Shukla:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 426 on the 24th November, 1959 and state:

(a) whether the Somani Committee appointed by Government to make an inquiry into the affairs of the Bengal-Nagpur Cotton Mills at Rajnandgaon in Madhya Pradesh has since submitted its report;

(b) if so, the salient features thereof;

(c) if the reply to part (a) be in the negative, the reasons for the delay; and

(d) the time by which the Report is expected to be submitted?

**The Minister of Commerce (Shri Kanungo):** (a) and (c). The report of the Committee is expected very shortly.

(b) and (d). Do not arise.

**Shri Vidya Charan Shukla:** What were the terms of reference of the Committee? Were any fresh terms

of reference also proposed for the Committee of Inquiry later on?

**Shri Kanungo:** No fresh terms of reference are proposed or have been proposed. The normal terms of reference are to enquire into the affairs of the undertaking. I may mention that there are certain negotiations going on between the employers and the labour on the one side and the State Government on the other side for certain arrangements by which the mills would be opened quickly.

**श्री राम सिंह भाई वर्मा :** क्या सरकार को ज्ञात है कि सोमानी कमेटी की रिपोर्ट के डिले के कारण वह मिल जिसे स्टेट गवर्नमेंट और प्राइवेट पार्टीज भी चलाना चाहती है लेकिन वे असफल रही हैं और वह मिल बन्द पड़ी हुई है ?

**श्री कानूनगो :** सोमानी कमेटी ने अपनी रिपोर्ट बाकी रखी है इस खयाल से कि नेगोशियशंस अच्छी तरह से हो जाएं ।

**श्री राम सिंह भाई वर्मा :** सरकार को यह भली भांति पता है कि सोमानी कमेटी को नियुक्त हुए छः महीने हो गये हैं । छः महीने से मिल बन्द पड़ी हुई है जिससे उत्पादन और इम्प्लायमेंट का नुकसान हो रहा है और इस कमेटी की बैठकें कलकत्ता, बम्बई और बंगलौर में हो रही हैं किन्तु एम्प्लायर्स का उससे सहयोग न होने के कारण इसमें डिले की जा रही है ?

**श्री कानूनगो :** जी नहीं, मैंने पहले कहा कि इनफार्मल नेगोशियशंस चल रही हैं और इसी वजह से कमेटी ने अब तक अपनी राय जाहिर नहीं की है ।

#### Payment of Compensation by Indonesian Government

\*9. **Shri P. K. Deo:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1034 on the 1st September, 1959 and state:

(a) whether the question of payment of compensation by the Indo-

nesian Government to members of the Indian Embassy for the loss incurred by them due to the raid by the Indonesians on their houses on the 15th March, 1957, has since been settled; and

(b) if not, the reasons therefor?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) No.

(b) Although the Government of Indonesia have promised to pay compensation, the matter can be finalised only when a mutually accepted assessment of the losses has been arrived at. The matter is still under negotiations through normal diplomatic channels.

**Shri P. K. Deo:** Last September, in reply to a similar question of mine, the answer given was that the matter was being actively pursued. The matter has been hanging fire since the last three years. May I know if the matter has been taken up seriously at the Ambassador level, or just reminders are being sent in the usual way?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** The question, Sir, is about the extent of compensation to be given. The actual damage caused was, I think, estimated at about Rs. 34,000 or Rs. 35,000 of which the amount estimated to have been the loss caused to the persons concerned is about Rs. 10,000. The figures are not large. The Indonesian Government estimated it at a little less than half this figure. So, correspondence has been going on about this relatively small matter.

**Shri P. K. Deo:** May I know if the Government are considering payment of compensation out of their own funds to the employees who have suffered loss in the discharge of their legitimate duties for no fault of theirs and have been suffering for the last three years?